

Regularising quasi-administrative office staff

3541. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Railways have absorbed as well as regularised number of quasi-administrative office staff to Group C and Group D posts;

(b) if so, the details of number of staff absorbed till date;

(c) whether Railways propose to absorb or regularise remaining staff of quasi-administrative office; and

(d) if so, zone-wise number of quasi staff that would be enrolled in Railways' payroll and time by when this process would be consolidated?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY): (a) Yes, Sir. As a one-time measure, persons working in Quasi Administrative offices of the Railways have been absorbed in Group 'D' posts only, subject to fulfillment of stipulated conditions for such absorption.

(b) Information is being collected and will be laid on the Table of the House.

(c) No, Sir.

(d) Does not arise.

New portal for railway reservations

†3542. SHRI ASHK ALI TAK: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that a declaration had been made by the Government to start a new portal regarding railway reservation; and

(b) if so, the reasons for delay in starting the above portal and the time likely to be taken for its commencement?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY): (a) Yes, Sir.

† Original notice of the question was received in Hindi.

(b) The Web portal was launched on 07.07.2011 and ticketing module was temporarily stopped for rectification of technical problems. Further, as per the Railway Budget speech 2013-14, a Next Generation e-ticketing system will be in place by end of the calendar year.

Licence fee on stalls/trolleys

†3543. SHRI DARSHAN SINGH YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether arbitrarily increase in licence fee regarding stalls/trolleys had been stopped by IRCTC in the interest of passengers and to discharge social responsibilities under Catering Policy-2010;

(b) if so, whether notices have been issued by zonal Railways to shut down stalls/trolleys of the licensees unable to deposit licence fee which was increased immoderately ignoring the reality by zonal Railways in the new licence fee against the order issued by the Ministry on 9th August, 2010;

(c) whether the licensees have requested for redressal of the problem; and

(d) if so, the action taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY): (a) and (b) The fixation of licence fees as per the New Catering Policy 2010, is to be made by zonal Railway and not by Indian Railway Catering and Tourism Corporation (IRCTC). The guidelines for fixation of licence fee as per the new Catering Policy, 2010 and recovery of arrears of license fee as per Board Commercial Circular No. 37/2010 dated 09.08.2010 are being followed by Zonal Railways. Accordingly, the arrears due from licensees at the time of transfer of catering services from IRCTC to Indian Railways were to be recovered by zonal railways.

(c) and (d) Yes, Sir. Few such requests have been received and the same were dealt with by the railways as per policy guideline.

† Original notice of the question was received in Hindi.